

Central Administrative Tribunal  
Principal Bench: New Delhi

(13)

OA 705/97  
MA 118/98

New Delhi, this the 20th day of July, 1998

Hon'ble Shri T.N. Bhat, Member (J)  
Hon'ble Shri S.P. Biswas, Member (A)

In the matter of:

P.K. Kashyap,  
r/o PWI, Railway Colony,  
Chandausi. .... Applicant

(By Advocate: Sh. G.D. Bhandari - Not present)

Versus

Union of India through

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. The Divisional Railway Manager,  
Northern Railway,  
Moradabad. .... Respondents

(By Advocate: Shri R.L. Dhawan)

O R D E R (ORAL)

Hon'ble Shri T.N. Bhat -

None appeared for the applicant even though a fresh notice by registered post was sent to him by the Registry on 28.5.1998 together with a copy of our order dated 27.5.1998. Earlier also notices had been issued to the applicant for his appearance.

In these circumstances it is reasonable to assume that the applicant is not interested in prosecuting this O.A. Learned counsel for the respondents also draws our attention towards MA 118/98 filed by the respondents to which a copy of an application submitted by the applicant to the Divisional Railway Manager, Moradabad was annexed, a perusal of which shows that he was ready to

20.7.98.

(14)

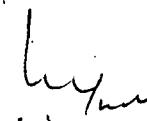
withdraw this case even though the relief claimed by him in the O.A. was "legitimate" and proper justice had not been done to him. In the M.A. the respondents had sought an order dismissing the OA as withdrawn.

In view of what has been stated above, we hereby dismiss this O.A. for non-prosecution. NO costs.

  
( S.P. Birsawal )

Member (A)

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( T.N. Bhat )

Member (J)

20.7.98.